

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3889
ANSWERED ON:18.02.2014
ONLINE LOTTERY FRAUD
Abdulrahman Shri ;Gowda Shri D.B. Chandre

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that a number of persons in the country are being duped by fraud lottery offers through the internet;
- (b) if so, the details of such cases reported during the last three years and the current year along with the amount involved therein, State-wise;
- (c) the steps taken/proposed to be taken to contain and punish such cyber crime fraudsters;
- (d) whether the Government has launched any public awareness campaign against such frauds in the country; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): No, Madam.

(c) to (e): The Government of India formulated the Lotteries (Regulation) Act, 1998 which laid down the conditions subject to which State Governments shall organize, conduct or promote a lottery. Although the Lotteries (Regulation) Act, 1998, does not make specific mention about online lotteries but as per the opinion of the Ministry of Law the definition of lottery under the Act is wide enough to cover all forms including online lotteries in which a lottery is organized.

The Government of India has also notified the Lotteries (Regulation) Rules, 2010 on 1.4.2010 for organizing the paper lottery or online lottery or both subject to the conditions specified in the Act and Rules in consultation with the Ministry of Law and Justice, Ministry of Finance and the State Governments.

The Government of India has also issued Model Agreement to be signed between the State Governments and the Agents to strengthen the States in regulating the lottery business on 28.12.2011 to all the States/UTs.